## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP (IB) No. 123/Chd/CHD/2017

## In the matter of:

Phoenix Arc Pvt. Ltd. ....Applicant-Financial Creditor.

Vs.

Sarbat Cotfab Pvt. Ltd. ....Respondent-Corporate Debtor.

Present: Mr. Manish Jain, Mr. Suresh Dutt Dobhal and

Ms. Divya Sharma, Advocates for the petitioner.

Mr. Sangram Patnaik and Mr. Rajiv Gupta, Advocates for

the respondent.

Learned counsel for the petitioner seeks to file affidavit of service in the Registry today itself. Let the needful be done during course of the day. Mr. Sangram Patnaik, Advocate for the respondent has filed Memo of Appearance and submits that he will file Power of Attorney along Board Resolution of the corporate-debtor alongwith reply/objections. Let the needful be done.

The certificate attached to each of the Statements of Accounts do not bear name and designation of the person concerned but there are only initials. Learned counsel for the petitioner seeks time to file fresh certificates in respect of each Statements of Accounts. Notice of this defect to the learned counsel for the petitioner and the petitioner is to file fresh certificates in respect of all Statements of Accounts as required under the Bankers Books Evidence Act, 1891 within seven days. with copy advance to the counsel for the respondent.

List the matter for arguments on 10.01.2018. Reply, if any, be filed at least a week before the date fixed with copy advance to the

counsel for the petitioner and also at the e-mail address of the learned counsel for the petitioner.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

December 11, 2017